- (b) whether technical advice has been taken to find out the possible extent of increase in efficiency if the exchanges are housed in air-conditioned buildings;
- (c) whether complaints of wrong connections have gone up considerably during the last four or five years;
- (d) if the reply to part (c) above be in the affirmative, what steps are being taken to remove the difficulty?

THE MINISTER OF STATE IN THE DEPARTMENTS OF PARLIA-MENTARY AFFAIRS AND COM-MUNICATIONS (SHRI I. K. GUJ-RAL): (a) Yes, Madam. Central air-conditioning is provided in large telephone exchanges. Small exchanges are not normally air-conditioned; however individual cases are considered on

- (b) The technical opinion is that airconditioning of exchanges enables control of temperature, humidity prevents ingress of dust & prevents low insulation being caused and thus achieving more efficient performance longer life of the equipment.
 - (c) No.
 - (d) Does not arise.

SHRI M. P. BHARGAVA: May I know from the hon. Minister what is the experience with regard to direct dialling between two cities where there is air-conditioning provided in those telephone exchanges? Does it better than those two cities where there are no air-conditioned telephone changes?

SHRI I. K. GUJRAL: Madam, the hon. Member is right. Air-conditioning is a must for effective functioning of a good telephone exchange, for the purposes of controlling temperature, humidity and dust. There are about 3 thousand odd exchanges out of which about 2 thousand odd are automatic and we are increasingly trying to aircondition them as and when our funds permit.

FOREST DEVELOPMENT

- *278. SHRI K. DAMODARAN: Will the Minister of FOOD AND AGRICULTURE be pleased to state:
- (a) whether Government have prepared any plan to increase the area under forest in the country;

(b) if so, what are the main features of the plan; and

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(c) what is the total expenditure expected to be incurred by the Centre and the States in this regard during the Fourth Plan period?

THE DEPUTY MINISTER IN THE MINISTRY OF FOOD, AGRICUL-TURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHK. D. ERING): (a) to (c) The required information is being collected from the State Government and will be laid on the Table of the Sabha in due course.

SHRI K. DAMODARAN: Madam, certain forest resources like bamboo, soft wood, etc. are very useful for our developing industries. Have the Gov-ernment any special plan to develop such forests and, if so, what is it?

SHRI ANNASAHEB SHINDE Madam, as far as the special programme of growing forests, quick-growing species, etc., is concerned, we have undertaken a very large programme all over the country and we are helping all the State Governments by giving hundred per cent. assistance. That means whatever expenditure they incur, 100 per cent. is extended by the Centre to the State Governments. This programme of quick-growing species is going on well all over the country and it is likely to meet certain requirements of our industrial plants, etc.

SHRI K. DAMODARAN : Often there are complaints that landless people encroach on Government forests and it becomes very difficult to evict them, because they have no land. is a real problem. Will the Government work out an overall plan so that our forests are protected and developed on the one hand and at the same time radical land reforms are implemented so that landless people get some land?

SHRI ANNASAHEB SHINDE : Sir, as far as the Centre's approach is concerned, we are very clear on this issue. The present forests have got to be adeprotected. The problem of quately landless labour is very important and we have been laying emphasis on this and requesting the State Governments that they should implement the land reforms so that substantial lands are made available for landless labour.

श्री राजनारायण: क्या मंत्री जी के पास इस सम्बन्ध मे कोई आकडे उपलब्ध हैं कि जब से यह जंगल लगाने की योजना चली है तब से विभिन्न राज्यों मे कितने एकड जमीन जंगल बढाने मे आई है ? यदि हा, तो क्या सरकार को इस बात की भी जानकारी है कि देश के विभिन्न राज्यों में विभिन्न स्थिति है ? जैसे उत्तर प्रदेश मे जंगल या वृक्षा-रोपण ने एक नई समस्या पैदा कर दी है और जंगल विभाग के लोग किसानों के खेतों मे, जो कम उपज वाले खेत हैया जिन्ह अच्छा खेत बनाया जा सकता है वहा अपना खटा गाड़ देते हैं और इस कारण तमाम ट्रबुल किएट हो गई है जगल विभाग और कृषि विभाग की वजह से। न कृषि विभाग मदद करता है, न जंगल विभाग मदद करता है और जब किसान अपनी जमीन जोतने जाता है तो जंगल विभाग भी उसको गिरफ्तार करता है और कृषि विभाग भी करता है। यह जो असंगति पैदा हो गई है इसे दूर करने के बारे में सरकार क्या सोच रही है?

Oral Answers

श्री जगजीवन राम: प्रश्न तो दूसरा ही था कि कितनी और अतिरिक्त जमीन जंगल मे लाई गई है, लेकिन सदस्य महोदय ने जो प्रश्न किया है...

THE DEPUTY CHAIRMAN: This does not arise out of this question. Anyway, if you want to answer, you may do so.

श्री जगजीवन राम: बहत ही उपयोगी प्रकृत है। बात ऐसी हुई है कि बहुत सी जमीन. जहा पर न कोई दरख्त है, न पेड है, न पौधा है, रिकार्ड में जंगल मे दिखाई हुई है। उसे जब नजदीक के किसान देखते हैं कि वह भिम उपजाऊ है, कृषि के योग्य है, उसमे खेती कर भी लेते है। उसके बाद जगल विभाग और कृषि विभाग मे फिर झगडा गुरू होता है। वे कहते हैं कि जगल की जमीन है, जंगल विभाग खुटा गाडता है, कहता है कि खेती नही करने देगे। अभी फारेस्ट मिनिस्टर्स की कान्फ्रेस हई थी उसमे एक सुझाव यह आया कि इस

तरह की जो जमीन है उसमें हम दोनो काम कर सकते है। जिस जमीन में कोई पेड-पौधा नहीं वहा अगर खेती के साथ पेड़ लगाने का काम भी कर दें तो दोनों हमारे मकसद पूरे हो सकते हैं। टोगिया जो चल रहा है उससे भी इम्प्रवमेट कर ले, कतारों मे पेड़ लगा दें और बीच वीच मे खेती करें। इस पर राय हुई है और मैं समझता हूं कि इस पर अमल करेंगे तो जो कठिनाई आ रही है वह दूर होगी और जंगल और कृषि दोनों में वद्धि होगी।

to Questions

श्री खेड्० ए० अहमद : मै पूछना चाहता हं मंी महोदय से कि इसी सम्बन्ध मे जो नई योजना बनाई जा रही है और जो कुछ हद तक अमल में आई है क्या वह भ्रष्टाचार और लट का जरिया नही बन गई है इस तरीके की जमीन को तैयार कर दिया जाता है! और फिर बड़े बड़े लोगों से घुस लेकर उनकों वह जमीन दे दी जाती है ? किसान जो भूमिहीन है उनको जमीन नही दी जाती है। आज उत्तर प्रदेश में बड़े पैमाने पर यह चल रहा है।क सरकार के लाखों रुपया खर्च करने के बाद वह जमीन सरकारी अफसर याबडे बडेभस्वामी ठेके पर लेलेते हैं। क्या सरकार तैयार है। क इसके ऊपर बाकायदा जाच की जाय कि यह योजना किस तरह अमल में आ रही है ौर यह भ्रष्टाचार का जरिया वन गई है या नहीं, पेश्तर इसके कि आप ीन सिगनल दें या पूरे तौर पर इजाजत दें कि यह अमल मे आए?

श्री जगजीवन राम: मै नही समझता कि सार्वजनिक जीवन का कौन ऐसा जहा मदस्य महोदय ो भ्रप्टाचार नजर न आता हो।

श्री जेड़ ० ए० अहमद: आपको तो कहीं नही दिखाई देता, आपको कही तो दिखाई

श्री जगजीवन राम: मै यह दावा नही कर सकता । हमारा जैसा सामाजिक गठन है और जैसा लोगो का प्रभाव समाज और सरकार पर पड जाता है उसी का परिणाम सामने आता है। जिस तरह की खामियो की तरफ सदस्य महोदय ने ध्यान दिलाया है वह खामिया नहीं हैं ?

श्री जोड० ए० अहमद: नही है[?]

श्री जगजीवन राम: ऐसा तो मै दावा नहीं कर सकता, कोई भी दावा नहीं कर सकता लेकिन जैसा मैंने कहा, अभी अमल मे कुछ चल रहा है टोगिया प्रणाली। कितना उसका दूरपयोग हुआ है यह तो मैं नहीं कह सकता। जिस राज्य का सदस्य महोदय ने जिक्र किया है उस राज्य मे तो अभी थोडे दिन पहले कुछ प्रगतिशील राजनीतिक दल जो अपने को मानते हैं वे भी सरकार में थे।

श्री जेंड० ए० अहमद : यह छोटी बात है।

(Interruption.)

श्री जगजीवन राम : क्यो, घबडा गए[?]

(Interruptions.)

THE DEPUTY CHAIRMAN: No interruptions please.

श्री जगजीयन राम: मैयह कहरहाथा कि वर्तमान प्रणाली (टोंगिया सिस्टम) मे कुछ दिन खेती करने के बाद ही किसान को हटा दिया जाता है। अभी जो टोगिया सिस्टम है उसमे उनको हटा दिया जाता था। अब यह सोचते हैं कि जिनको ऐसी जमीन दी जाय उनको काफी अरसे के लिए उनके साथ बन्दोबस्त करके दिया जाय जिससे खेती और वृक्षारोपण दोनो काम तेजी से चल सके।

श्री जेंड० ए० अहमद भूमिहीनों को दिया जाय या बड़े बडे भूस्वामियो को दिया जाय?

श्री जगजीवन राम कहा दिया गया

THE DEPUTY CHAIRMAN: Next question.

श्री राजनारायण : मै एक सफाई चाहता था। सरकार को यह आदेश देने मे क्या आपत्ति है कि अगर जगल विभाग के कर्मचारी किसी किसान के घर के आगन मे या दरवाजे पर जगल विभाग का खुटा गाड़ देतो उसको उखाड दिया जाय। बोलिए, इसका जवाब दीजिए।

to Questions

THE DEPUTY CHAIRMAN: have already called the next question.

PURCHASE OF RICE FROM BURMA AND THAILAND

279. SHRI K. P. SUBRAMANIA MENON: Will the Minister of FOOD AND AGRICULTURE be pleased to

- (a) whether the Government of India have sent a delegation to Burma and Thailand to explore the possibility of purchase of rice from those countries; and
- (b) if so, whether any specific agreement has since been concluded?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRI-CULTURE, **COMMUNITY** AND COOPERATION LOPMENT (SHRI ANNASAHEB SHINDE): (a) and (b): The Food Secretary went to Thailand in the second week of June, 1968 to explore the possibility of purchasing rice from that country. Following this visit, a contract for the purchase of 80.000 metric tons of rice was entered into with the Government of Thailand on the 18th June, 1968. A further contract for the supply of an additional quantity of 40,000 metric tons of rice was entered into with that Government on the 23rd July, 1968.

SHRI K. P. SUBRAMANIA MENON: May I know whether in view of the continued difficult situation regarding rice and the high prices prevailing in the country still, the Government would think of entering into a long-term contract with these Governments of South East Asia for regular supplies of rice to this country on a barter basis giving them textiles, etc.?

SHRI ANNASAHEB SHINDE: It is not the Government of India's intention to enter into any long-term arrangements because our effort is to see how